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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

24th JULY, 1978.

NOTIFICATION
(INCOME TAX)

NO.2432 (F.No.197/216/77-II) (I): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 23 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Marwari Sewa Sangh, Varanasi" for the purpose of the said section for and from the assessment year(s) 1974-75.

Sd
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. President, Sri Marwari Sewa Sangh, B-2/262, Bhojaini, Varanasi, (U.P.).
2. The Commissioner of Income-tax, Allahabad, Allahabad, with reference to his letter No.212/472/77-II-All dated 27.5.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(R&PR)/(Inv.), New Delhi.
5. Director of CBM Services (Income-tax), 1st Floor, Miwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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V.P. Vaidya
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SECTION OFFICER